

(1869) 06 CAL CK 0035

Calcutta High Court

Case No: None

In Re: The Nabor Habi
Tea Company

Vs

APPELLANT

RESPONDENT

Date of Decision: June 19, 1869

Judgement

Phear, J.

In an application of this kind by a creditor, the Court will always be in favour of making an order for winding up by the Court. The petitioning creditor is entitled to his costs as a first charge on the assets of the Company subject to any prior liens on the estate.